

4. In view of above, the matter is now de-reserved and the petitioner is directed to comply with Rule 4 and file compliance report before the next date of hearing.

5. List the matter for further consideration on **11.07.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Prajakta